THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

No. HCM. II/105/2013/ Dated, Shill	illong the Ma	y, 2015
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The High Court of Meghalaya, pursuant to its Full Court Meeting held on 21st May, 2015, and in exercise of its powers under Rule 7 (C) (15) of Chapter II (Powers and duties of the Registrar General and Administrative Business of the Court) is pleased to amend Schedule – I High Court Subordinate Service (Class - IV) (Driver) of the said Rules and the same shall now be read as follows:-

High Court Subordinate Service (Class - IV)

Sl. No.	Name of Post	No. of Posts Sanctioned	Mode of Appointment
3	Driver	8	By direct recruitment
			For Direct Recruitment
			Class-IX Passed from a recognized School / Institution with 3 (Three) years experience

By Order,

REGISTRAR GENERAL

Memo No. HCM. II/105/2013/ 1442 Dated, Shillong the 22 May, 2015. Copy to:-

- 1. The Secretary to the Government of Meghalaya, Law Department, Shillong.
- 2. The Director Printing and Stationery, Meghalaya Government Press with a request to publish this notification in the next issue of the Gazette.
- 3. The Joint Registrar cum Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 4. The Joint Registrar cum OSD in the Hon'ble Chief Justice's Secretariat, High Court of Meghalaya, Shillong.
- 5. The Deputy Registrar, High Court of Meghalaya, Shillong.
- 6. The Assistant Registrar (Judl), High Court of Meghalaya, Shillong.
- 7. The Librarian cum Research Officers, High Court of Meghalaya, Shillong, for necessary action.
- 8. The Private Secretary to Hon'ble Mr. Justice T. Nandakumar Singh, High Court of Meghalaya, Shillong.
- 9. The Private Secretary to Hon'ble Mr. Justice Sudip Ranjan Sen, High Court of Meghalaya, Shillong.
- 10. The System Analyst, High Court of Meghalaya, Shillong for uploading this Notification in the Official Website.
- 11. Office File.

REGISTRAR GENERAL